

Corrigendum to Invitation for Expression of Interest for NOIDA MARKETING PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G Published in the matter of NOIDA MARKETING PRIVATE LIMITED (CIN: U51109DL2000PTC106074

PAN: AABCN5276D) , undergoing Corporate Insolvency Resolution Process, published in:

i. Financial Express (English) dated 14.07.2026

ii. Jansatta (Hindi) dated 14.07.2026

S.no	Particulars	Original Details	*Extension-I	Extension-II
10.	Last date for receipt of expression of interest	29-07-2026	13-08-2026	28-08-2026
11.	Date of issue of provisional list of prospective resolution applicants	08-08-2026	23-08-2026	07-09-2026
12.	Last date for submission of objections to provisional list	13-08-2026	28-08-2026	12-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-08-2026	08-09-2026	23-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-08-2026	13-09-2026	28-09-2026
15.	Last date for submission of resolution plans	28-09-2026	13-10-2026	28-10-2026

*Published by way of Corrigendum dated 30.07.2026, pursuant to which the last date for submission of Eol was 13.08.2026.

SD/-

Date: 14.08.2026

Place: New Delhi

Manoj Kumar Anand

Resolution Professional in the matter of

NOIDA MARKETING PRIVATE LIMITED

IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180

Registered address; 2, Community Centre, 3rd Floor,
(Near PVR/McDonald), Naraina, New Delhi-110028

E-mail id: noidamarketingcirp@gmail.com

Hinduja Housing Finance Ltd.
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and Branch office: at F8, first floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010
Email: auction@hindujahousingfinance.com

RLM - Arun Mohan Sharma - 8800898999 • RRM - Shashi Mishra - 9718025302
ZRM - Pawan Pandey - 8010562716

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
Mr. SHUBHAM AGGARWALBorrower
H.No-541, 3RD FLOOR MAIN KRISHNA GAL MAJUPUR NEW DELHI-110053
Mr. MANJU AGGARWALCo-Borrower
H.No-541, 3RD FLOOR MAIN KRISHNA GAL MAJUPUR NEW DELHI-110053
LAN No. DL/SDR/SDRA/A000000743

The physical possession of the property being All that piece and parcel of Property No-1/10048 Second Floor Front Side LHS Unit Kharsa No-346 Village Babarpur Gali no-3, West Gorakh Park National Victor Public School Shahdara Delhi Hereinafter called as the subject property has been taken over by M/s Hinduja Housing Finance Ltd. on 10-08-2026.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 14.08.2026, Place: Delhi-NCR Authorised Officer, Hinduja Housing Finance Limited

RBL BANK LTD.
REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre: 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on 21-08-2026.

In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (In gms)
1.	809010941547	Ambedkar Road, Ghaziabad	ARUN KUMAR	TOTAL GROSS WT 6.42 TOTAL IMPURITY 0.32 TOTAL STONE WT 0 TOTAL NET WT 6.1

The online auction will be held on <https://egold.auctiontiger.net> or <https://biddgold.auctiontiger.net> on 21-08-2026 from 02:00 PM to 05:00 PM IST. Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351866640/7984129853.

For detailed Terms and Conditions, please visit the auction portal.

Place : DELHI / NCR
Date : 14-08-2026
Authorized Officer
RBL Bank Ltd.

Corrigendum to Invitation for Expression of Interest for NOIDA MARKETING PRIVATE LIMITED
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G published in the matter of NOIDA MARKETING PRIVATE LIMITED (CIN: U51199DL2000PTC106074 SAN: AABCNS276D), undergoing Corporate Insolvency Resolution Process, published in: I. Financial Express (English) dated 14.07.2026 II. Jananta (Hindi) dated 14.07.2026

S.No.	Particulars	Original Details	Extension-I	Extension-II
10.	Last date for receipt of expression of interest.	29-07-2026	13-08-2026	28-08-2026
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12.	Last date for submission of objections to provisional list	13-08-2026	28-08-2026	12-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-08-2026	08-09-2026	23-09-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-08-2026	13-09-2026	28-09-2026
15.	Last date for submission of resolution plans	28-09-2026	13-10-2026	28-10-2026

*Published by way of Corrigendum dated 30.07.2026, pursuant to which the last date for submission of EoI was 13.08.2026.

SD/-
Manoj Kumar Anand
Resolution Professional in the matter of
NOIDA MARKETING PRIVATE LIMITED
IP Registration No. - ABBI/PA-01/1IP-P000842017-18/10180
Registered address: 2, Community Centre, 3rd Floor,
(Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id: noidamarketingcrrp@gmail.com

Date: 14.08.2026
Place: New Delhi

NIRAJ ISPAT INDUSTRIES LIMITED
CIN : L27106DL1985PLC021811
Regd. Off. : 514041/34 Chaudhary Market, Gali Peh Wali, Rai Mend, Sadar Bazar, Delhi-110006
Corporate Office : 19, G.T. Road, Chaudhary Cinema Building, Ghaziabad, Uttar Pradesh-201002
Email ID : nirajispatindustries@gmail.com, Website : www.nirajispat.in
Phone No. : 011-23551821, 011-64581675.

Statement of Un-Audited Results for the Quarter Ended 30th June, 2026 (Rs. in Lakhs)

Particulars	Quarter Ended (30.06.2026)	Quarter Ended (31.03.2026)	Corresponding 3 Months Ended in the Previous Year (30.06.2025)	Previous Year Ended (31.03.2026)
(Refer Notes Below)	(Un-Audited)	(Audited)	(Un-Audited)	(Audited)
1. Total Income from Operations	127.81	127.69	130.19	508.21
2. Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extra Ordinary items)	39.82	53.80	53.75	219.73
3. Net Profit/(Loss) for the period before tax (after Exceptional and/or Extra Ordinary items)	39.82	53.80	53.75	219.73
4. Net Profit/(Loss) for the period (after tax) (after Exceptional and/or Extra Ordinary items)	29.80	38.97	40.22	162.44
5. Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax)]	29.80	38.97	40.22	162.44
6. Equity Share Capital	60.00	60.00	60.00	60.00
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	1,533.00	-	1,533.00
8. Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)	4.97	6.50	6.70	27.07
1. Basic	4.97	6.50	6.70	27.07
2. Diluted	4.97	6.50	6.70	27.07

Notes:
1. The above Financial Results have been reviewed by Audit Committee and approved by the Board of Directors in their meeting held on 12.08.2026
2. Financial Results are in compliance with the Indian Accounting Standard (Ind-AS) prescribed under section 133 of the Companies Act, 2013 read with the relevant rules issued there under.
3. The financial figures for the 3 months for quarter ended 31st March, 2026 as reported in these financial statements are the balancing figures between the audit figures in respect of the full previous financial year ended on 31st March, 2026, and the published year to date figures upto the third quarter of the previous financial year.
4. The company is engaged in the business of "Manufacturing of Poly Buttons" and therefore has only one reportable segment in accordance with Ind AS 108 "Operating segments".
5. Previous period figures have been regrouped/reclassified wherever necessary.
6. The Statutory Auditor have carried out a Limited Review of the result of the Company.

For Niraj Ispat Industries Limited
SD/-
Name : Chaitanya Chaudhry
Designation : Director and CEO
DIN : 06813394

Date : 12.08.2026
Place : Delhi

PURSHOTTAM INVESTOFIN LIMITED
Regd. Off: L-7, Menz Floor, Greenpark Extension, New Delhi-110016
Ph No. 011-46067802 CIN: L65910DL1988PLC033799
Email ID: purshottaminvestofin@gmail.com, Website: www.purshottaminvestofin.in

Statement of Unaudited Financial Results for the Quarter Ended June 30, 2026 (Rs. in Lacs except EPS)

S. No.	Particulars	Quarter Ended (30.06.2026)	Quarter Ended (30.06.2025)	Quarter Ended (31.03.2026)
1	Total Income from Operation(Net)	777.52	327.38	717.92
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	555.19	176.62	(235.34)
3	Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	555.19	176.62	(235.34)
4	Net Profit/(Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	407.08	132.16	(179.42)
5	Total Comprehensive Income for the period [comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	407.08	132.16	(179.42)
6	Paid-up Equity Share Capital	742.33	742.33	742.33
7	Reserves (excluding Revaluation reserve as Shown in the Balance Sheet of previous year)	-	-	4,781.23
8	Earnings Per Share (EPS) (in Rs.)	5.48	1.78	(2.42)
	Basic and Diluted EPS			

Notes:
1. The above is an extract of the detailed format of Unaudited Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website www.bseindia.com and on Company's Website www.purshottaminvestofin.in. The same can be accessed by scanning the QR code provided below.
2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meeting held on 12.08.2026
3. Previous period / year figure have been regrouped / reclassified wherever necessary, to correspond with the current period's classification/ disclosure

By order of the Board
For Purshottam Investofin Ltd.
SD/-
Sahib Singh Gussain
Managing Director
DIN : 00649786

Place : Delhi
Dated : 12.08.2026

Form No. INC-26
(Pursuant to Rule 30 of Companies (Incorporation) Rules 2014)
Advertisement to be published in Newspaper for the change in registered office of the company from the jurisdiction of the Registrar of Companies, [ROC NCT II] to the jurisdiction of the Registrar of Companies [ROC NCT I] within the same state.

Before the Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, New Delhi.

In the matter of the Companies Act, 2013, Section 13(4) and Rule 30(6)(a) of the Companies (Incorporation) Rules 2014

And
In the matter of
LUXURY LIQUORS PRIVATE LIMITED
having registered office at B 18, SF, New Govindpura, Silver Park, Chander Nagar, Shahdara, Delhi, India, 110051

Notice is hereby given that the Company proposes to make an application to the Regional Director, Ministry of Corporate Affairs, under Section 13(4) of the Companies Act, 2013, seeking confirmation for alteration of Clause II of its Memorandum of Association with respect to the place of its Registered Office by shifting the Registered Office from B 18, SF, NEW GOVINDPURA, SILVER PARK, CHANDER NAGAR, SHAHDARA, DELHI, INDIA, 110051, ROC Delhi (DL-2) to A-19, Ground Floor, Suite 1531, Kartar Tower, Fife Complex, Okhla Industrial Area, Phase-2, New Delhi-110020, ROC Delhi (DL-1), both within the State of Delhi.

Any person whose interest is likely to be affected by the proposed change may deliver or send by registered post his/her objections, if any, supported by an affidavit, stating the nature of his/her interest and grounds of opposition, to the Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, New Delhi, within twenty-one (21) days from the date of publication of this notice, with a copy to the Company at its Registered Office at B 18, SF, New Govindpura, Silver Park, Chander Nagar, Shahdara, Delhi, India, 110051.

For and behalf of
LUXURY LIQUORS PRIVATE LIMITED
Rohit, Director
DIN: 10040442

Place: Delhi
Date: 14.08.2026

TOSHA INTERNATIONAL LIMITED
CIN No. : L32101DL1988PLC119284
Regd. Office : E-34, 2nd Floor, Connaught Circus, New Delhi-110001
E-mail : toshainternational@yahoo.com

Extract Of Unaudited Financial Results For The Quarter Ended On 30.06.2026 (Rs. in Lakhs except per share data)

S. No.	Particulars	Quarter Ended (30.06.2026)	Quarter Ended (30.06.2025)	Year Ended (31.03.2026)
1	Total income from Operations (Net)	-	-	-
2	Net Profit/(Loss) for the period before Tax	-84.38	-79.95	-320.61
3	Net Profit/(Loss) for the period after Tax	-84.38	-79.95	-320.61
4	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-84.38	-79.95	-320.61
5	Equity Share Capital	1,144.93	1,144.93	1,144.93
6	Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of the previous year)	-	-	-3,464.88
7	Earnings Per Equity Share (of Rs. 10/- each) (for continuing and discontinued operations)- 1. Basic 2. Diluted	(0.74) (0.74)	(0.70) (0.70)	(2.80) (2.80)

Note:
(i) There is no qualification on the Unaudit report for the quarter ended 30th June, 2026.
(ii) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange websites, www.cs-seindia.com

For Tosha International Limited
SD/-
Dev Kishan Kamrani
DIN : 00115090

Place : New Delhi
Dated : 13.08.2026

SAI CAPITAL LIMITED
Regd. Office: G-25, GROUND FLOOR, RASVILAS SALCON D-1, SAKET DISTRICT CENTRE, SAKET, NEW DELHI, SOUTH DELHI-110017
(CIN: LT4110DL1995PLC069787), E mail: cs@saicapital.co.in, Ph.: 011-40234681, Website: www.saicapital.co.in

NOTICE TO SHAREHOLDERS SPECIAL WINDOW FOR RE-LODGE OF TRANSFER REQUESTS OF PHYSICAL SHARES

It is hereby informed that pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-P0D/1/3750/2026 dated January 30, 2026, SEBI has introduced a Special Window to facilitate the re-lodgement of Transfer requests pertaining to Physical Shares that were rejected or returned due to any deficiency prior to the cut-off date of April 01, 2019. The applicability and detailed provisions of the said Special Window have been clarified in the aforesaid SEBI Circular, which is available on the Company's website at: <http://www.saicapital.co.in/shareholders.aspx>.

The Special Window shall remain open for a period of one year, commencing from February 05, 2026 to February 04, 2027.

Transfer Deeds, which were lodged for transfer of Shares prior to the deadline of April 01, 2019 and were rejected/returned/not attended due to deficiency in the documents/process or otherwise, can be re-lodged after rectifying the errors during the above mentioned period.

Eligible Shareholders may avail this opportunity and re-lodge their request for registration of transfer by furnishing the necessary documents to the Company's Registrar & Share Transfer Agent (RTA), M/s. Alankit Assignments Limited at info@alankit.com or at their Registered Office situated at Alankit House 4E/2, Jhandewalan Extension, New Delhi - 110055 or write to the Company for further assistance at cs@saicapital.co.in.

During this period, Securities that are re-lodged for transfer (including those requests that are pending with the Company / RTA, as on date) shall be issued only in Demat mode, if all documents are found in order by the RTA.

For Sai Capital Limited
SD/-
Dr. Niraj Kumar Singh
Chairman & Managing Director

Date: 13.08.2026
Place: New Delhi

SWADESHI POLYTEX LIMITED
CIN: L25209UP1970PLC003320
Regd. Office: KJ-77, J-Block, Kavi Nagar, Ghaziabad-201002, Uttar Pradesh.
Ph. No. 0120-2701472, Website: www.splindia.co.in

Statement of Un-Audited Financial Results for the Quarter ended 30th June, 2026 (in Lakhs)

Sl. No.	Particulars	Quarter Ended (30.06.2026)	Quarter Ended (31.03.2026)	Quarter Ended (30.06.2025)	Year Ended (31.03.2026)
1	Total Income	172.83	180.43	178.48	797.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	113.05	114.90	113.13	506.04
3	Net Profit / (Loss) for the period before Tax (after Exceptional items)	113.05	114.90	113.13	506.04
4	Net Profit / (Loss) for the period after Tax (after Exceptional items)	91.52	92.21	85.31	417.57
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	91.52	92.21	85.31	417.57
6	Equity Share Capital	390.00	390.00	390.00	390.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year	0.00	0.00	0.00	11,129.81
8	Earnings per Equity Share (of Rupee 1/- each) (for continuing and discontinued operations)- Basic: Diluted:	0.23 0.23	0.24 0.24	0.22 0.22	1.07 1.07

Note: 1-The above results had been prepared in accordance with Indian Accounting Standards (IND-AS) notified u/s 133 of the Companies Act, 2013 and other accounting principles. These have been subjected to Limited Review by the Statutory Auditor of the company in term of regulation 33 of SEBI (LODR) regulation 2013 as amended and have been reviewed by the Audit Committee and approved by the Board of Directors in their held on 13-08-2026

2-In Line with the provisions of Ind 108' Operating Segments' as notified under the Companies (IndAS) Rules 2015 and, the operations of the company fall under the head "Real Estate", which is considered to be the only reportable segment by the Management.

3-Figures for the previous periods have been regrouped / reclassified / restated wherever necessary in order to make them comparable with figures for the period ended 30.06.2026.

4- The figures for the three months ended 31st March, 2026 are the balancing figures between audited figures in respect of the full previous financial year and the published year to date figures up to the 3rd quarter of the previous financial year.

By order of the Board
Swadeshi Polytex Limited
SD/-
Gaurav Swarup
Chairman
DIN 00374298

Place: Ghaziabad
Date: 13.08.2026

SECURITY CODE :- 530799
ANNA INFRASTRUCTURES LIMITED
CIN : L65910UP1993PLC070612
Regd. Office: SHOP No. 1 & 3, E-14/6, FIRST FLOOR, SHANTA TOWER, SANJAY PLACE, AGRA - 282002.

UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026 (Rs in Lacs)

Particulars	3 months ended (30/06/2026)	Year to Date Figure	Corresponding 3 months ended in the previous year (30/06/2025)	3 months ended (31/03/2026)	Previous accounting year ended (31/03/2026)
1 Total Income from Operations (Net)	33.34	33.34	15.83	4.56	215.65
2 Net Profit / (Loss) from ordinary activities before tax	14.67	14.67	3.53	-16.69	100.35
3 Net Profit / (Loss) from ordinary activities before tax (after Extra Ordinary Items)	14.67	14.67	3.53	-16.69	100.35
4 Net Profit / (Loss) from ordinary activities after tax (after Extra Ordinary Items)	11.41	11.41	3.53	-39.72	75.38
5 Total Comprehensive Income for the period (after tax & Extra Ordinary Items)	11.41	11.41	3.53	-39.72	75.38
6 Equity Share Capital	380.00	380.00	380.00	380.00	380.00
7 Reserves (Excluding Revaluation Reserves)	772.63	772.63	NA	761.22	761.22
8 Net Worth	NA	NA	NA	1141.22	1,141.22
9 Earning Per Share (EPS) (in Rs.) (a) EPS - Basic & Diluted before Extraordinary Items (b) EPS - Basic & Diluted after Extraordinary Items	0.03 0.03	0.03 0.03	0.09 0.09	-1.05 -1.05	1.98 1.98

Note: The above is an extract of detailed format of standalone Financial Results for the quarter ended June 30th, 2026 filed with the stock exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations 2015. The full format of the Standalone Financial Results for the quarter ended June 30th, 2026 are available on the Stock Exchange Website (www.bseindia.com).

Scan the QR for detailed Results

For and on behalf of
Anna Infrastructures Limited
SD/-
(ANIL KUMAR AGARWAL)
Whole Time Director
DIN : 00399487

Place : Agra
Date : 13th August 2026

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703 Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below;

Sr. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Dharmendra Kumar, Reema .,	Flat No-UG 03, Upper Ground Floor(LIG Back Side), Plot No.-B-1/108, Block-B-1, DLF Dilshad Extn., II, Village-Brahmapur Alias Bhopura, Ghaziabad Uttar Pradesh, 201005 Bounded by North-Plot No. B-1/107, South-Plot No. B-1/109, East-Road 30 Ft. Wide, West-Plot No. B-1/125.	05-04-2025	1,635,784	11-08-2026

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place: NCR Date: 14-08-2026
Authorised Officer: Home First Finance Company India Limited

EMERGENT INDUSTRIAL SOLUTIONS LIMITED
CIN L80902DL1983PLC209722
Regd. Office: 8-B, 'Sagar', 6, Tilak Marg, New Delhi - 110 001;
Phones: (91) (11) 2378 2022, Fax: (91) (11) 2378 2806, Email: cs@somanigroup.com; website: www.eesi.in

Extract of Statement of Standalone & Consolidated Un-Audited Financial Results for the Quarter Ended 30th June 2026 (Rs. in Lacs Except Number of Shares & EPS)

Particulars	Standalone		Consolidated	
	Quarter Ended	Year Ended	Quarter Ended	Year Ended
	30th June 2026	31st Mar 2026	30th June 2026	31st Mar 2026
1 Total Revenue	17,642.85	18,145.87	5,417.60	43,454.53
2 Profit (+)/Loss(-) for the period (before Tax, Exceptional and/or Extraordinary Items)	95.36	178.68	61.84	182.70
3 Profit (+)/Loss(-) for the period before Tax (after Exceptional and/or Extraordinary Items)	95.36	178.68	61.84	182.70
4 Profit (+)/Loss(-) for the period after Tax (after Exceptional and/or Extraordinary Items)	71.73	136.57	46.56	138.79
5 Total Comprehensive Income for the period [Comprising Profit (+)/Loss(-) for the period (after tax) and other Comprehensive Income (after tax)]	71.73	137.70	46.56	142.34
6 Paid Up Equity Share Capital (Face Value Rs. 10/- Per Share)	456.90	456.90	456.90	456.90
7 Other Equity excluding Revaluation Reserves, as per Balance Sheet of Previous Accounting Year	-	-	-	2,652.26
8 Earning Per Share (Before Extraordinary Items) (Not Annualised) (A) Basic (B) Diluted	1.57 1.57	2.99 2.99	1.02 1.02	3.04 3.04
9 Earning Per Share (After Extraordinary Items) (Not Annualised) (A) Basic (B) Diluted	1.57 1.57	2.99 2.99	1.02 1.02	3.04 3.04

Note: The above is an extract of the detailed format of Financial Results for the Quarter Ended 30th June, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015. The Full format of the Standalone and consolidated Financial Results are available on the Stock Exchange Website www.bseindia.com and on the Company's website www.eesi.in.

BY ORDER OF THE BOARD
FOR EMERGENT INDUSTRIAL SOLUTIONS LIMITED
SD/-
SHOBHA SAHNI
(CHAIRPERSON)
DIN : 07478373

PLACE :- NEW DELHI
DATE :- 12.08.2026

KRA LEASING LIMITED
CIN : L65993DL1990PLC039637; Ph. No: 0124-4746817; E-mail : kraleasing1990@gmail.com; Website: www.kraleasing.com
Regd. Off: C-20, SMA Co-Operative Industrial Estate, GT Karnal Road, Delhi-110033
Corp. Off: Plot No.3, Sector-11, IMT Manesar, Gurugram-122051, Haryana</